

श्री यह मामला उठाया गया था। जो स्टडी टीम थी ए आर सी की तथा रेलवे एक्सीडेंट्स कमेटी के समने यह मामला आया था। रेलवे एक्सीडेंट्स कमेटी का इस मामले से डायरेक्टली ताल्लूक नहीं था फिर भी उसने कहा कि रेलवे की एफ़ीओसी को बढ़ाने के लिए जरूरी है कि रेलवे में प्रमोशन चाहिए जो कम है इनको बढ़ाया जाय और स्टाफ और आफिसर्स की रेशों को देखा जाए। जहां तक पोस्ट्स एण्ड टेलीग्राफ्स का संबंध है वहां आफिसर स्टाफ रेशो 1 : 143 है जबकि रेल में 1:185 है। इस लिहाज से उन्होंने रिफॉर्मड किया था कि अप्रोडेशन का पूरा लिहाज रखना चाहिये ताकि रेल में एफ़ीओसी बढ़े। यह मामला दो महीने में तय नहीं हुआ है।

श्री रामावतार शास्त्री : मैंने पूछा है कि तीसरी और चौथी श्रेणी के कर्मचारियों का अप्रोडेशन का काम दो महीने में पूरा कर लिया जायेगा।

श्री मुहम्मद शफी कुरेशी : जहां तक इनका ताल्लूक है इस महीने के आखिर तक हमारी प्रोपोजल मुकमिल हो जायेगी और फाईनेंस मिनिस्ट्री और कैबिनेट के पास एप्रूवल के लिए चली जायेगी। हमारी तरफ से यह काम एक महीने में मुकमिल हो जायेगा।

**Dismissal/Removal of various Categories of Employees on Southern Railway**

\*102. SHRIMATI PARVATHI KRISHNAN:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of employees permanent, temporary, casual on monthly rate of pay and casual on daily rates of wages who were dismissed, removed or whose services were terminated on account of the May, 1974 strike on Southern Railways;

(b) the number of employees of each category since taken back on duty; and

(c) the reasons for the delay in re-instatement of the rest?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). A statement is laid on the Table of the Sabha.

(c) Individual appeals submitted by the staff are being reviewed on case to case basis. The process is continuing, and the Administration are doing their utmost to review cases as expeditiously as is possible. Re-engagement of casual labour depends also on the work needs and resources position.

*Statement*

1. Permanent employees		
Dismissed/Removed:	44	476
Taken back:	44	238
2. Temporary Employees:		
Service terminated:	44	54
Re-appointed:	44	44
3. Casual labour or Substitutes on monthly rates of pay		
Discharged:	..	about 3000
Re engaged:	..	about 1740
4. Casual labour on daily rates:		
Discharged:	44	about 1000
Re engaged:	44	44

SHRIMATI PARVATHI KRISHNAN: In the statement laid on the Table of the Sabha as regards dismissal and removal of permanent employees the figure given is 476 and those who are taken back are stated to be 238. I would like to know firstly how many out of 476 have been rejected during this period because that is not given in the statement. This is my first Question. And my second question is this This is in respect of those who have been suspended and condonation of break in service. How many of those suspended workers have been taken back In regard to those who have appealed against break in service how many have been condoned? How many cases are being pursued still

in the courts in spite of the assurance given by the Minister that all cases would be withdrawn?

**SHRI MOHD. SHAFI QURESHI:** Sir, is it with regard to Southern Railway only?

**SHRI INDRAJIT GUPTA:** Sir, if you permit Q. No. 115 which is almost similar may be taken up along with this question.

श्री छद्म बिहारी बाजपेयी : सभी रेलों का इसी में बना दीजिये

**SHRI MOHD. SHAFI QURESHI:** Sir, is it desired that I should answer Q. No. 115.

**MR. SPEAKER:** The Member in whose name Q. No. 115 stands is not present but I leave it to you. I have no objection if you are in a position to give the answer.

**SHRI MOHD. SHAFI QURESHI:** About 11240, permanent employees were dismissed and removed from service. About 950 employees were transferred. Out of 11,240 on consideration of individual appeals 7,850 ex-employees have so far been taken back on duty. The process of reviewing the cases on appeal is going on. In the case of those dismissed and removed from service before participation in the strike but put back in service there will be no break in service but for those who participated in the strike and taken back there will be break in service as per rule.

Out of a total strength of 1,30,816 Class III and IV employees on the Southern railway only 476 employees were dismissed and removed from service. Out of these 476 some people have not so far filed their appeals but those who have filed out of these 238 have been taken back. An employee has a right of appeal before the authority superior to the authority which has dismissed him. If he is dissatisfied with the decision he can go for second and third appeal and then to the Member (Staff), Railway Board. If the em-

ployee is still not satisfied with the decision of the Member (Staff), Railway Board he can appeal to the Railway Minister. So, out of the appeals which are not pending it will not be possible for me to say how many appeals have been rejected outright.

**SHRIMATI PARVATHI KRISHNAN:** What about the question of withdrawal?

**SHRI MOHD. SHAFI QURESHI:** Those employees who have been charged with sabotage, intimidation or criminal offences there is no question of withdrawing the cases from the courts. The number of temporary staff whose services have been terminated is 5502. Out of this the temporary staff taken back is 3842.

The total number of appeals pending is 1706. On the Southern Railway the number of appeals rejected is 105 and the number of appeals pending is 120. These 120 appeals which are pending will be decided within six weeks.

**SHRIMATI PARVATHI KRISHNAN:** Sir, as far back as 9th September the hon. Railway Minister gave us an assurance that all the cases will be settled within six weeks and that the victimised workers would be taken back and only some cases would be left. Now, ten weeks are over and from the figures given by the Minister of State a large number still continue to be out. Therefore, I would like to know from the Minister is it not a fact that many of his officials are going against the spirit of his assurance as they are saying to the workers as to why did they ask the Minister for time limit? That means they are going to reject their appeals. So, I want the Minister to tell the House whether Government is prepared to give a policy decision that all workers will be taken back without exception and all cases will be withdrawn without delay.

**SHRI MOHD. SHAFI QURESHI:** The Government policy is very clear. I have already stated we will be fair and friendly to our employees.

(Interruptions)

I think, Sir, most of the troubles of the employees would not have been there but for the people who are pleading their case. We have no say in the cases which are pending before the courts. The law will take its course. But so far as appeals pending before the authorities are concerned, a directive has been issued that appeals when filed should be decided within six weeks.

**श्री नरसिंह नारायण पांडेय** क्या माननीय मंत्री जी इस बात पर विचार करने के लिए तैयार हैं कि बहुत स एम्प्ले ईज ऐंमे है जिन्होंने कि हड़ताल में भाग नहीं लिया लेकिन उनके खिलाफ भी बहुत सी प्रोसीडिंम्स की गई जैसे एन०ई०आर० में उन्होंने भाग नहीं लिया लेकिन उससे पहले एक या दो रोज किमा कारण से बूक गीरहाजिर रहे तो उनके खिलाफ भी धार्यवाही की गई और मैं स्वयं इस और जनरल मैनजर तथा माननीय मंत्री जी का ध्यान आकृष्ट वियं तो क्या ऐंमे केमेज के बारे में माननीय मंत्री जी विचार करेंगे और देखेंगे कि ऐंमे लागू के खिलाफ कोई धार्यवाहा न की जाय जिनका जनबूझ कर टैरेस किया जा रहा है ?

**रेल मंत्रालय में उप-मन्त्री (श्री बूटा सिंह)**  
ऐंमे क ज में अगल रज्जे टगल रिने जयेता अकर उन पर विचार किया जाय ।

**SHRI NARSINGH NARAIN PANDEY** I want the Minister to reply to my question I have already written to the Minister and the General Manager also. But, no reply was given to it. So, I want a specific reply to that.

**श्री मुहम्मद शफी कुरेशी** ऐंमे व कय हुण है कि जह्ना पर लोगो ने हड़ताल में हिस्सा नहीं लिया लेकिन बदकिस्मती में डर या खोफ से वे काम पर नहीं जा पाये। उसमें यह है कि जैसा कि माननीय सदस्य ने किसी खास केस के मुताबिक कहा .

**श्री नरसिंह नारायण पांडेय** मैं न किनी खाम नहीं आ म कसंज के व र में कह ।

**श्री मुहम्मद शफी कुरेशी** उसकी पूरी जांच का जंदाग और एम वतुन हू अदमिया के साथ कार्ट सचनो नहीं की जंथा ।

**SHRI PRABODH CHANDRA** Sir, may I know from Government whether all employees charged with sabotage and violence will be treated at par with the others?

**MR SPEAKER** Let him answer his question.

**SHRI MOHD SHAFI QURESHI:** I have said that there will be difference between the persons who are indulging in sabotage and violence and those who were on strike. But, so far as the employees who indulged in sabotage, violence or intimidation are concerned there would be no mercy shown to them.

**श्री अटल बिहारी वाजपेयी** क्या, मंत्री महोदय को मालूम है कि प्राय सभी रेलों में ऐंमे कर्मचारी हैं जिनके खिलाफ कोई मामले अब न तो अदालत में हैं और न विभाग में हैं लेकिन फिर भी जिन्हें काम पर वापस नहीं लिया गया ? क्या, मंत्री महोदय इस तरह का कोई जंगल अर्डर देते कि जिनके खिलाफ कोई मामला नहीं है और जिनका अभी तक काम पर नहीं लिया जा रहा है उन्हें तुरंत काम पर लाया जाय ?

**श्री मुहम्मद शफी कुरेशी** 19 हजार अदमी तारीफा इसमें गिरफ्तार हुए थे। सब के सब छाड़ दिया गया और अल व, उनके जो डिस्मिस्स है बाकी सब का काम पर वापस ले लिया गया ।

**श्री अटल बिहारी वाजपेयी** नहीं लिया गया। मैं आप को जानकारी देने को तैयार हूँ, रेलों के नाम देने को तैयार हूँ, कर्मचारियों के नाम देने को तैयार हूँ ।

श्री मुहम्मद शाकी कुरेशी . अगर ऐसा बात है कि जिनके खिलाफ कोई चार्ज नहीं है या जिनको डिस्मिस नहीं किया गया है उनको काम पर नहीं लिया गया तो ऐसे केसेज माननीय सदस्य मुझ को दें। उन पर फौरन कार्यवाही की जायगी।

**एक माननीय सदस्य** मैंने खुद लिखा है।

श्री अबल बिहारी बाजपेयी . नहीं, अध्यक्ष महोदय, हम लिखे इमका क्वे जरूरत है ? जिन सदस्यों ने लिखा है उनको तो जवाब नहीं मिला। अब हम नवल पूछते हैं तो हम में कहें ज ल है कि अप लिखे ह वाजिये। क्या मंत्री महोदय अपने खुद को आई एंड आदेश जारी नहीं कर सकते ?

**अध्यक्ष महोदय** अप ने ही तो कहा था कि मैं देने को तैयार हू।

श्री अटल बिहारी बाजपेयी . हम कहते हैं कि हम को मालूम है और माननीय सदस्य कहते हैं हम लिख कर दे चुके हैं, एम केसेज है। तो जनरल आर्डर दिया ज, मुकत है कि जिनके खिलाफ कोई मामला नहीं है, उनको फौरन काम पर लिया जाय।

श्री मुहम्मद शाकी कुरेशी . रेलवे की तरफ से यह डायरेक्शन ईश्यु क्रि ग है और उसमें इस बात को रूफ धिय गय है कि अलावा उन लोगों के जिनके खिलाफ कोई क्रिमिनल अफेयज के चार्ज है थ जिनके खिलाफ कोई डिपेंडेंस एंड हाउसिंग माल य; रिमूवल की गई थी है, वरुं उन म र्म-च रिप्रा को काम पर वपम लने अता चाहिये। अगर कोई ऐंड एरेंच रो है कि जिनको काम पर नहीं लिया गया है तो हम उनकी जांच कर के काम पर ले लेंगे।

श्री मधु लिमये . अध्यक्ष महोदय, जून महीने से मसदा सदस्यों का एक डेलीगेशन

रेल मंत्री श्री ललित नारायण मिश्र से मिला था और जो बात-चीत हुई थी उसकी रिपोर्ट तत्काल उनके पास भेजी गई थी। उन्होंने उसको काटा नहीं है। उसमें उन्होंने स्पष्ट आश्वासन दिया था कि जिन कर्मचारियों के खिलाफ सेवोटोज और वायलेंस का चार्ज नहीं है, उनमें से एक-एक आवेदी को वापस लिया जायगा। मैं जानता चाहता हू कि जिनको अभी तक नहीं लिया गया है, उनमें से कितनों के ऊपर सेवोटोज और वायलेंस के केसेज है तथा बाकी लोगों को काम पर लेने में क्या कठिनाई है ?

श्री मुहम्मद शाकी कुरेशी . मुझे यह मालूम नहीं है कि मंत्री जी का 'उन लोग' के दायिम न बन बातचीत हुई है . . (व्यवधान) . .

श्री मधु लिमये . मदन मे वे मंत्री ब्रंठे हुए है जिनमे हमारी बातचीत हुई थी। श्री बनर्जी भी हमारे साथ थे। मैं चाहता हू कि मंत्री महोदय स्वयं इस प्रश्न का जवाब दें।

**रेल मंत्री (श्री एल० एन० मिश्र)**  
यह ठीक है—मधु लिमये जी हम से मिले थे, उनके साथ एक-दो साथी और भी थे। इन्होंने उम ब्रंठक का हवाल देते हुए मुझे पत्र भी लिखा था, लेकिन उसमें कुछ ऐसी बात भी थी जो नहीं हुई था . . (व्यवधान)  
जिस तरह मैं हमको कोट मिय ग है, वैसा बातें नही थी, उमी लिगे मेने उमा उतर नही दिया।

जहां तक मेरी एगोरम का मतलब है— हमने भाई कुरेशी जी ने रूफ बनवाया है, जिनके केसेज पेंडिंग है, जिनदिन अभील फाइल का गई थी उनके 6 हफ्ते में उमा फैमल हो जायगा। बहुत से केसेज मे सपोर्टिंग एविडेंस नहीं दिये गये है, जिनने मैटीरियल की आइश्य-मला थी, वह नहीं दिया गया है हम लिये देरी हुई है . . . .

श्री मधु लिमये: कितने कैमेल पेंडिंग हैं, उनमें से कितने और सैबोटज वाले कितने हैं? मैंने श्रील के बारे में आप से नहीं पूछा है—

My straight question is: How many of these people are involved in violence and sabotage and why all the rest of them have not been released?

अध्यक्ष महोदय, इस तरह से समय खराब बला जाता है, जो पूछते हैं उसका जवाब नहीं दिया जाता है।

श्री मुहम्मद शकी कुरेशी वायनैस और सैबोटज में कितने एम्पलाइज इन्वोल्व्ड हैं, उनकी फिगर्स हम वकन मेरे पास नहीं हैं।

श्री मधु लिमये अध्यक्ष महोदय, यह बड़े अचरज की बात है—हडताल होने के बाद 6 महीने बीत चुके हैं, ये आश्वासन भी दे चुके हैं, फिर भी यह कह रहे हैं कि इनके पास फिगर्स नहीं हैं।

SHRI S. M. BANERJEE: All the charges are false and fabricated (Interruptions).

MR. SPEAKER: Shri Lakkappa.

PROF. MADHU DANDAVATE: The hon Minister says that even after six months he has no information as to who has indulged in violence and sabotage. Are you satisfied with the answer?

श्री मधु लिमये इस तरह से मैं चलेगा मैं कुछ अवज्ञाएँ दीजिये।

MR. SPEAKER: There is no question of my observation.

PROF. MADHU DANDAVATE: You must protect the members

MR. SPEAKER: Please sit down. I have called Shri Lakkappa. These

questions come up very often. Normally we should proceed further.

आप स्पीकर को पूछने हैं कि तुम्हारी क्या राय है—ऐसा कभी नहीं हुआ है—आप सवाल पूछ सकते हैं—

Other members can ask a supplementary.

लेकिन इस तरह से रोजाना दो तीन सवाल में ज्यादा आगे नहीं बढ़ पाते हैं।

PROF. MADHU DANDAVATE: You must give protection to the members who ask questions.

अध्यक्ष महोदय इसी लिये मैं कह रहा हूँ—कि दो तीन सवाल से ज्यादा आगे नहीं बढ़ पाते हैं।

SHRI S. M. BANERJEE: All these charges are false and fabricated There is no question of violence and sabotage. It is all a cooked-up story of the Railway Board.

PROF. MADHU DANDAVATE: Six months after the strike, the Minister has the temerity to say 'I do not know how many are guilty of violence and sabotage'. You must protect the member and get the answer from the Minister.

SHRI S. M. BANERJEE: I am rising on a point of order.

MR. SPEAKER: There is no point of order during the question hour. I gave a chance, do not go on like this.

SHRI PILOO MODY: He is seeking your protection and you will give it.

MR. SPEAKER: I do not know how to give protection if the question is answered and the Member is not satisfied. He can ask another question.

SHRI K. LAKKAPPA: With regard to the dismissal or removal of various

categories of employees of the Southern Railway, the question is relevant. Those employees of the Southern Railway should be treated on a different footing. About the grievances of the employees at various levels representations were made to the hon. Minister and I want to congratulate Mr. Qureshi. I would like to put the question. There are employees who had not been involved in intimidation and violence. Such employees have not been treated properly and they have not been taken back. Such employees had been representing to the hon. Minister. Why has there been delay in taking them back? The assurance given by the hon. Minister has not been implemented.

**SHRI L. N. MISHRA:** So far as the Southern Railway is concerned, I should like to pay a compliment to that railway; they behaved excellently well during the strike period; that was the railway which was the least affected; the workers showed their mettle. If the cases of some workers had been let out and had not been decided upon, I shall look into individual cases.

**MR. SPEAKER:** The whole dispute is whether any assurance was given or not.

**SHRI L. N. MISHRA:** I had given an assurance not only to the Southern Railway but to all the Railways.

**SHRI INDRAJIT GUPTA:** When we on this side seek your protection, Mr. Speaker, you should give us protection and kindly allow us to say what we have been trying to point out. Six months after the strike they are taking refuge behind the same argument. He said five thousand or something; my information is that 7018 workers are still involved in court cases. They take refuge behind that argument; they imply that these are all cases of sabotage and violence. When the Minister comes here to reply to a question, he is expected to bring the information with him. Otherwise what is the use of the Question Hour? Mr.

Limaye asked him specifically. They must know how many persons are actually on trial involving charges of sabotage or violence or destruction. They reply: we have not got the information. Is this a joke or what? Sitting here, smiling? They should be ashamed. The smile will be removed from the face of Mr. Mishra if he goes on behaving like this... (*Interruptions*). I am saying this with a full sense of responsibility. If you come here to answer a question you have to respect this House and give information. Six months after the strike he does not know how many persons are involved in cases of violence and sabotage. I should like to know whether this is not contempt of the House.

**SHRI L. N. MISHRA:** I have the highest respect for the House.

**MR. SPEAKER:** Let me know what the Speaker should do in such circumstances.

**SHRI INDRAJIT GUPTA:** The Speaker should ask them to give the answer.

**MR. SPEAKER:** The Speaker could have allowed a question. He has allowed a supplementary question. If there is any breach of assurance, it can be sent to the Assurances Committee. Let me know what are my powers. I want to be enlightened about my powers when a Minister does not give information.

**PROF. MADHU DANDAVATE:** You can pass strictures against him.

**SHRI PILOO MODY:** You should have done precisely what Mr. Indrajit Gupta did now.

**SHRI L. N. MISHRA:** Mr. Indrajit Gupta was not fair when he said that I have no respect for the House. I have the highest respect for the House.

I have never tried to ignore the House. My colleague has given all the information that is available. But this figure as to how many have been charged with sabotage and violence is not with us at the moment. We shall come before the House next week or even this afternoon, if you so desire, and give this figure. If the figures are not there, I can certainly ask for time.

**SHRI INDRAJIT GUPTA:** I only made some comments. Let me put my question. May I know whether it is a fact or not that several State Governments have expressed their willingness to withdraw the pending cases, but whenever our people went to them to make a representation, they said, "We are willing to withdraw the cases but the railway officers here are obstructing and saying that we should not do it"? If so, what are the instructions given by the railway ministry to the railway officers in this regard?

**SHRI MOHD. SHAFI QURESHI:** I have already said that we are not going to withdraw the cases pending in the courts; the law would have its own course.

**SHRI INDRAJIT GUPTA:** There are hundreds of cases which have nothing to do with sabotage and violence. What about them?

**SHRI MOHD SHAFI QURESHI:** Out of 16,700 appeals, 12,000 cases have already been decided and they have been taken back to work.

**MR. SPEAKER:** We can have some discussion on this some time. For the last half an hour, we are on one question.

**SHRI MOHD. SHAFI QURESHI:** Only 4,700 appeals remain 2,500 people have not appealed at all. Unless they file their appeals, no decision can be taken. There have been cases where persons were charged with sabotage and violence, but in appeal it was found that they did not indulge in violence and sabotage and that charge was completely wiped off. So, it does

not mean that we are not looking into these cases. You should appreciate that out of 16,700 appeals, we have already decided 12,000. Only 4,700 remain and they will be decided soon.

**SHRI NOORUL HUDA:** May I know (a) what is the total number of court cases pending against railway employees for participation in the May strike; (b) whether the Government is agreeable to withdraw cases against those for whom there are no charges of violence, intimidation and things like that and (c) whether the All India Railwaymen's Federation and the NCCRS have expressed their desire to negotiate with the Government regarding dismissal, retrenchment and other punishments noted out to the employees and if so, what is the reaction of the Government thereto?

**SHRI L. N. MISHRA:** So far as the N.C.C.R.S. is concerned, we are not going to negotiate with them. We are not going to talk to them. As regards other organisations, that is two recognised federations, we are prepared to sit with them. So far as the striking workers are concerned, we do not think it necessary to start any meeting. In a few weeks' time or a month's time, most of the cases will be disposed of. The hon. Members must realise that out of about 5 lakh cases of break-in-service, more than 3½ lakh cases have been disposed of. Individual appeals are looked into. It, naturally, takes time. That is why it has taken about 6 months' time. It is physically impossible to dispose of all the cases within a short time.

**SHRI H. K. L. BHAGAT:** I would like to know from the hon. Minister as to when at his level, at the Minister's level, was the progress in implementation of the assurance that he has given in this House today and before in regard to those employees who are not involved in sabotage, reviewed and when he proposes to review it again.

**SHRI MOHD. SHAFI QURESHI:** The review of action taken by the

Railway Board is undertaken every week at the Board level or at the Minister's level.

**SHRI SAMAR MUKHERJEE:** Will the hon. Minister tell us whether after the calling off the railway strike, new victimisation has started in the form of compulsory retirements, premature retirements, transfers, demotions, evictions from quarters, etc.?

**SHRI MOHD. SHAFI QURESHI:** There has been no victimisation at all. The normal administrative action is taken against the employees.

**PROF. NARAIN CHAND PARASHAR:** The hon. Minister has stated that after the Board reviews the cases, they come to the Minister for disposal. May I know if there is any time-limit which has been set to dispose of cases so that the employees heave a sigh of relief and know that they are going to be reinstated?

**SHRI MOHD. SHAFI QURESHI:** First, the appeal is to be filed within the prescribed time and then there is the review at the Board level. When it comes to the Minister, the time is fixed and we have stated that the decision will be taken within six weeks.

**SOME HON. MEMBERS** rose—

**MR. SPEAKER:** Some hon. Members, Mr. Bibhuti Mishra and others sometime past said that we do less number of Questions than we used to do in the past. I examined it. I saw the practice in the past. We used to have 40 Questions. When we did not make any progress, we reduced it to 20. We are still not making much progress. I have tried to know the causes. In the olden days the member asking the question only used to ask a question and very rarely, one more member. Now, here you do not leave the question once it comes into your hands. Now, it is more than 40 minutes that I am trying to go to next question. I am not going to proceed further whether you take one question for the

whole hour or more. I cannot go on arguing with every member and listen to his arguments every time. You do it, as you like—one question or more question. Why should I get agitated whether you do one question only or more questions? But, later on, do not complain that we do not do many questions.

**SHRI S. M. BANERJEE:** There are exceptions.

**SHRI ATAL BIHARI VAJPAYEE:** Kindly allow a short duration discussion on this.

**MR. SPEAKER:** Now, you have had more than that. The whole hour is spent on this.

**SHRI S. M. BANERJEE:** I would like to know from the hon. Minister whether he is aware that tomorrow, that is, on the 20th November, 1974, the All India Trade Union Congress is holding a *dharna* under the leadership of Shri S. A. Dange and Members of Parliament will also be there, as a protest against the abnormal delay in the implementation of the assurances of the Railway Minister. I would like to know from him whether he will see that all the assurances which he had given either to Shri Madhu Limaye or to this House are respected in letter and spirit and that the Railway Board officials will not be allowed to sabotage them. I want this six week's assurance to be implemented in letter and spirit. We would like to have an answer from the senior Minister.

**SHRI L. N. MISHRA:** First of all I would appeal to Shri Dange and other leaders that it is not necessary at all to hold a *dharna*. I am very easily accessible and I am always prepared for a meeting with Shri Dange and other leaders or with the National Federation leaders. Let us have a meeting and if there are any cases as you have mentioned, we are prepared to consider. Most probably, there are no cases like that. But, tomorrow I



will not be here as I have to be in Hyderabad in connection with the inauguration of the Godavari bridge.

**SHRI S. M. BANERJEE:** What about your assurances?

श्री हुकम चन्द कछवाय अध्यक्ष महोदय, मैं माननीय सखी जी से जानना चाहता हूँ— तोड-फोड और हिमान्मक कार्यवाही जिन कर्मचारियों ने की है, उनके खिलाफ ये आरोप किम आधार पर लगाये गये है, वह कौन सी एजेंसी है जिस ने ये आरोप उन पर लगाये हैं? क्या यह बात सही नहीं है कि बहुत से डिबीजनों में जो अधिकारी है, उन लोगों की व्यक्तिगत रजिष्ट्र के कारण ये आरोप उन पर लगाये गये है? इस प्रकार के लोगों की टोटल संख्या कितनी है? जिन लोगों पर ये आरोप लगाये गये थे, लेकिन उनको अदालत ने बरी कर दिया है फिर भी उन को काम पर नहीं लिया गया है—ऐसे कितने केसेज है?

श्री मुहम्मद शकी कुरेशी : आरोप किमी एजेंसी ने नहीं लगाये है आरोप उन्होंने लगाये है जिनको नकलीक पहुची है, जिनको मारा गया है, घसीटा गया है, गाड़ियो से उतार लिया गया है। मैंने कहा है कि ऐसे केसेज की मजीद नफमील टम वक्त मेंगे पास नहीं है। लेकिन ऐसी बात नहीं है कि जो बेगुनाह साबित हो गये है उनको सर्विस में नहीं लिया गया हो।

श्री हुकम चन्द कछवाय : ऐसे हजारों केसेज मैं बतला सकना हूँ। जिनको अदालत ने बरी किया है।

श्री मुहम्मद शकी कुरेशी जिनको अदालत ने बरी किया है उनको हम नहीं रोक सकते हैं। लेकिन ऐसे कोई केसेज नहीं है जहा बरी कर दिया गया हो लेकिन उसको सर्विस में नहीं लिया गया हो। जिनके खिलाफ वायलेन और संबोटाज के चाजज हैं उनके केसेज अदालत में पड़े हुए है, उनको बिदहा करने का सरकार कोई इरादा नहीं रखती है।

### Decision to increase Ex-refinery Price of Petrol, Kerosene and Diesel

\*104. **SHRI D. K. PANDA:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have increased the ex-refinery price of petrol, kerosene, high-speed diesel, light-diesel and furnace oil by five paise a litre;

(b) if so, the reasons and facts thereof; and

(c) whether this would affect the fares of scooters, buses and taxis again?

**THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI K. D. MALAVIYA):** (a) The basic selling prices of these products were increased by five paise a litre w.e.f. 18-9-74.

(b) In the general price increases of petroleum products w e.f. 2-3-1974 due to steep increase in the prices of imported crude oil, the selling prices of Superior Kerosene, High Speed Diesel Oil and L. P. Gas (domestic cooking Gas) were kept at a low level, which resulted in an under-recovery of about Rs. 12.3 crores per month to the oil companies. The aforesaid increases w.e.f. 18-9-1974 were intended to partly compensate the oil companies for this under-recovery.

(c) The impact of the price increases w e.f. 18-9-1974 would be very marginal. However, State Governments are competent to fix and revise the taxi/scooter/bus fares, taking into account all the relevant factors. Enquiries made with State Governments and oil companies indicate that there has been no increase in the fares of taxis, scooters and buses on account of the recent increase in the prices of petroleum products.